

[SHRI ABID ALI]

(4) Audit Report on the Accounts of the Damodar Valley Corporation for the year 1953-54.

[Placed in Library. See No. S-18]56]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

(1) Supplementary Statement No. I—Eleventh Session, 1955 of Lok Sabha.

[See Appendix 1, annexure No. 16]

(2) Supplementary Statement No. V.—Tenth Session, 1955 of Lok Sabha.

[See Appendix 1, annexure No. 17]

(3) Supplementary Statement No. XI.—Ninth Session, 1955 of Lok Sabha.

[See Appendix 1, annexure No. 18]

(4) Supplementary Statement No. XV.—Eighth Session, 1954 of Lok Sabha.

[See Appendix 1, annexure No. 19]

(5) Supplementary Statement No. XVIII.—Seventh Session, 1954 of Lok Sabha.

[See Appendix 1, annexure No. 20]

(6) Supplementary Statement No. XXV.—Sixth Session, 1954 of Lok Sabha.

[See Appendix 1, annexure No. 21]

(7) Supplementary Statement No. XXX.—Fifth Session, 1953 of Lok Sabha.

[See Appendix 1, annexure No. 22]

(8) Supplementary Statement No. XXXIV.—Fourth Session, 1953 of Lok Sabha.

[See Appendix 1, annexure No. 23]

(9) Supplementary Statement No. XL.—Third Session, 1953 of Lok Sabha.

[See Appendix 1, annexure No. 24]

(10) Supplementary Statement No. XXXVIII.—Second Session, 1952 of Lok Sabha.

[See Appendix 1, annexure No. 25]

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### FORTY-THIRD REPORT

**Shri Altekar (North Satara):** Sir, I beg to present the Forty-third Report of the Committee on Private Members' Bills and Resolutions.

## LIFE INSURANCE (EMERGENCY PROVISIONS) \* BILL

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** Sir, on behalf of Shri C. D. Deshmukh, I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of life insurance business pending nationalisation thereof.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of life insurance business pending nationalisation thereof."

*The motion was adopted.*

**Shri M. C. Shah:** I introduce the Bill.

## SALES-TAX LAWS (VALIDATION) BILL\*

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** Sir, on behalf of Shri C. D. Deshmukh, I beg to move for leave to introduce a Bill to validate laws of States imposing, or authorising the imposition of, taxes on the sale or purchase of goods in the course of inter-State trade or commerce.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to validate laws of States imposing, or authorising the imposition of, taxes on the sale or purchase of goods in the course of inter-State trade or commerce."

\* Published in the Gazette of India Extraordinary—Part II, Section 2, dated 17-2-56.